¹**FORM B-6**

[See Rule 24 (1-A)]

Permission for Direct Purchase

- 1. Name and license number of the Firm:-
- 2. Full Address:-
- Permission Number _____ Valid upto _____
 Name of Market Committee:- _____
- Receipt No. 5. Application Fee:- Amount
- 6. Commodities to be purchased:-
- (e.g. trading/processing/contractual purchase) 7. Type of Business :- _____

CONDITIONS FOR PERMISSION:-

1. The licensee with this permission shall comply with the provisions of the Punjab Agricultural Produce Markets Act, 1961, rules bye-laws framed thereunder and instructions, terms or conditions in this regard issued from time to time.

2. He shall not permit evasion or infringement of any of the provisions of the Act, the rules and byelaws and shall report in writing to the Market Committee any evasion or breach which comes to his knowledge.

3. He shall surrender his permission, on demand, to the Secretary of the Board or any other officer authorized by him in this behalf or the Chairman of the committee against a receipt to be given to the licensee in this connection.

4. He shall conduct his business honestly and properly according to the principles of their dealings. 5. He shall carry on his business in the principal market yard, or sub-market yard or at his place of business, specified in the permission.

6. He shall display his permission at a conspicuous place on his business premises.

7. He shall keep his business premises clean and in a suitable condition for storage of agricultural produce.

8. He shall not boycott or encourage boycott of any other licensee.

9. He shall not indulge in activities and practices which are detrimental to the interest of the trade and proper functioning of the market.

10. He shall not take or continue in his service any licenced broker, weighman, measurer, surveyor or palledar.

11. He shall be responsible for the safe custody and protection of the agricultural produce brought to his shop for sale or storage.

12. He shall not form a pool or combination with other buyers for eliminating competition and shall not make or abet an attempt to do so in order to deprive the seller of a fair price of his produce.

13. He shall, on the expiry or sooner termination of the permission, surrender the same to the committee.

14. He shall, when desired by the committee or any officer authorized by it, furnish correct information on the matters pertaining to his business relating to sale and purchase of agricultural produce under the Act.

Authorized signatory."]

¹ Inserted vide Notification No. G.S.R.01/P.A. 23/1961/S.43/Amd (84)/2020 dated 8.1.2020